

**THE HIGH COURT OF MEGHALAYA
AT SHILLONG**

NOTIFICATION

Dated Shillong the 25th August, 2017

No.HCM.II/41/2017-Estt/3093 :In compliance with the Order Dated 02.08.2017 passed by Hon'ble The Supreme Court in Civil Appeal No. 10255 of 2017 in the matter of Smti Billinda Lapang & Ors-Versus-The State of Meghalaya, Hon'ble The Chief Justice, High Court of Meghalaya is pleased to nominate Shri Noor Ain Khan, District & Sessions Judge, Ri-bhoi District, Nongpoh to determine the matter(s) specified in the aforementioned Order as far as possible within 3(Three) months from today and to submit his report to the High Court.

Any person interested in the matter is at liberty to put forward his claim before the nominated District Judge.

By Order,


REGISTRAR GENERAL

Memo No.HCM.II/41/2017-Estt/3093-A,Dated Shillong the 25th August,2017

Copy for information to:-

1. The Assistant Registrar, Supreme Court of India for information with reference to D.No.1081/2016/SC/XIV Dated 10.08.2017.
2. The Joint Registrar – cum – Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
3. The Private Secretary to Hon'ble Mr. Justice Sudip Rajan Sen, Judge, High Court of Meghalaya, Shillong.
4. The Private Secretary to Hon'ble Mr. Justice Ved Prakash Vaish, Judge, High Court of Meghalaya, Shillong.
5. P.S. To Registrar General, High Court of Meghalaya, Shillong,
6. The Registrar, High Court of Meghalaya, Shillong.
7. The Secretary to the Government, Law Department, Shillong.
8. Shri Noor-Ain-Khan, District & Sessions Judge, Ri-bhoi District, Nongpoh for information and necessary action.
9. The District & Sessions Judges of Shillong, Jowai, Nongpoh, Tura, Nongstoin & Williamnagar for information.
10. The System Analyst, High Court of Meghalaya for uploading the notification in the Official Website.
11. Office file


REGISTRAR GENERAL